

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

4. IA 2855/2021 in C.P. (IB)/82(MB)2019

CORAM:

SHRI SHYAM BABU GAUTAM	JUSTICE P. N. DESHMUKH (Retd.)
HON'BLE MEMBER (T)	HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 10.12.2021**

NAME OF THE PARTIES: - Mr. Dilipkumar Natvarlal Jagad
Liquidator Vs. Anil Kohli
IN THE MATTER OF
Punjab National Bank
V/s
Trident Tools Limited

APPEARANCES:

FOR THE APPLICANT/LIQUIDATOR : Adv. P. S. Thakre

Section: 60(5) of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC).

IA 2855/2021:- Counsel, Mr. P. S. Thakre appeared for the Applicant/Liquidator. The present Application filed by the Liquidator to amend memo of party in IA 857 of 2020 and IA 409 of 2020 in CP (IB) 82 of 2019 and to replace Resolution Professional by substituting the name of Liquidator. Mr. Dilipkumar Natvarlal Jagad who is the Liquidator of the Corporate Debtor Company in place of the Resolution Professional Mr. Nitin Vishwanath Panchal. Impleadment in the memo of parties in the above IAs are allowed. Accordingly, prayer (a) in the present Application is allowed. The Applicant is permitted to carry out necessary corrections wherever necessary in the above IAs. In view of the above, **IA 2855 of 2021 is disposed of.**

Sd/-
SHYAM BABU GAUTAM
Member (Technical)

10.12.2021
ANKIT

Sd/-
JUSTICE P. N. DESHMUKH
Member (Judicial)